

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 2902
TO BE ANSWERED ON FRIDAY THE 28th DECEMBER 2018**

PAUSHA 7, 1940 (SAKA)

“INDIRECT TAX EVASION”.

2902. SHRI DINESH TRIVEDI

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the indirect tax evasion detected from April-Oct, 2018 and the total recovery of such evaded taxes; and
- (b) whether the recovered evaded taxes also include the amount detected by field offices of the Central Board of Indirect Taxes and Customs (CBIC), if so, the details thereof?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

- (a) Madam, the details of the indirect tax evasion detected from April-Oct, 2018 and the total recovery of such evaded taxes are as per ‘Annexure’:
- (b) Yes, the recovered evaded taxes also include the amount detected by field offices of the Central Board of Indirect Taxes and Customs (CBIC) and details are as per ‘Annexure’.

ANNEXURE

Rs. In Crores

F.Y	Categories											
	Central Excise			Service Tax			Customs			GST		
	No. of cases	Amount detected	Amount recovered	No. of cases	Amount detected	Amount recovered	No. of cases	Amount detected	Amount recovered	No. of cases	Amount detected	Amount recovered
2018-19 (April to Oct)	398	3028.58	383.54	3922	26108.43	3188.09	12711	6966.04	1600.84	6585	38895.97	9480.09